

In the High Court of Judicature, Bombay.

Thurs day, the 15th day of September 1864.

SPECIAL APPEAL No. 501 of 1864

Antaji Narayan Mutalik
of the Satara District

Appellant,

(Original Plaintiff)

versus

Jairav Balwant, deceased, his son
and heir Balwantrao Janardan, also
deceased, his son and heir Laxman,
a minor, by his guardian and mother,
Durgabai of the Satara District

Respondent,

(Original Defendant)

Rs. 4,996-2-11

The claim in the Original Suit was to recover possession of
some land given in *Iran*.

In Appeal No. 396 of 1863 the
of the District of *Satara* at
the Decree of the *P. S. C. J. Patil* who

Judge
Patil confirmed
has thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that ~~the~~ the

decision of the District Judge is a *quarrel*
(1) The document No. 8 shifts the burden of proof on the respondent.
Law in that the Respondent not

having

having traversed the allegation
about the nature of the original
grant must be presumed to have
admitted it.

The Court confirms the Decree
of the District Judge with costs on
Special Appellant.

Joseph Arnould
Abbeville Forkes.

A. W. Marden

MEMORANDUM OF COSTS incurred in Special Appeal No. 501-

of 186 4 against the decision of the Judge ----- of the
 District of Satara— and disposed of on the 15th Sept. 1864
 by Confirming the same with Costs

BY THE APPELLANT—

In the District.

In the <u>Principal S^r Amies Court</u> (including Vukeel's Fee)	275	6	9	
In the <u>Judge's Court</u>	275	3	9	
				550 106.

In this Court.

Stamp for Memorandum of Special Appeal	150	"		
Stamps for copies of Decree and Judgment	3	8	"	
Stamp for Vukeelutnama <u>two</u>	4	"		
Batta for Process and Postage	2	7	"	
Sectioner's Fee	3	1	"	
Vukeel's Fee	119	14	9	
				282 14 9 ✓
Rupees.....	833	9	3	✓

BY THE RESPONDENT.

In the District.

In the <u>Principal S^r Amies Court</u>	122	6	9	
In the <u>Judge's Court</u>	120	14	9	
				243 5 6 ✓

In this Court.

Stamp for Vukeelutnama	2	"		
Vukeel's Fee	119	14	9	
				121 14 9 ✓
Rupees.....	365	4	3	



W. D. ...
 For sealer

W. D. ...
 For Acting Registrar

15th September 1864